

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1826
ANSWERED ON:12.03.2008
DECENTRALIZATION OF GREEN CLEARANCE PROCEDURE
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether the Government has recently decided about decentralization in the sphere of green clearance; and
- (b) If so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS(SHRI NAMO NARAIN MEENA):

- (a) The Environment Impact Assessment (EIA) Notification issued vide SO 1533 (E) dated 14th September, 2006 provides for decentralization of prior environmental clearance required under the provisions thereof.
- (b) The EIA Notification has categorized the projects/activities requiring prior environmental clearance into two categories – Category 'A' and Category 'B', based on the potential of impacts on human health and natural and man made resources and their spatial extent. The Category 'A' projects are required to obtain prior environmental clearance at the central level in the Ministry of Environment & Forests and Category 'B' projects from the State/Union Territory Environment Impact Assessment Authority.